



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

PART IV.

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATION.

The 19th December 1936.

No. 1498-C.—The following notification by the Government of the United Provinces is republished for general information.

By order of the Governor,

P. T. MANSFIELD,
Chief Secretary to Government.

POLICE DEPARTMENT.

MISCELLANEOUS.

The 5th December 1936.

No. N-270-P/VIII--1252.—In exercise of the power conferred by section 99-A of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor in Council hereby declares to be forfeited to His Majesty every copy of a pamphlet in Hindi entitled "Krishak Malhar" written and published by Pandit Satwaki Sharma, post office Jarara, muballa

Lohai, tahsil Mant, Muttra, and printed at the Krishna Printing Press, Tulsi Chabutra, Muttra, on the ground that the said pamphlet contains matter, the publication of which is punishable under sections 124-A and 153-A of the Indian Penal Code.

By order of the Governor in Council,
C. W. GWYNNE,

Chief Secy. to Govt., United Provinces.

LAW AND COMMERCE DEPARTMENT.

NOTIFICATIONS.

The 22nd December 1936.

No. 5723-Com.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information.

By order of the Governor,
C. G. NAIR,
Secretary to Government.

TREATIES—COMPANY LAW.

New Delhi, the 28th November 1936.

No. 24 (23)-Tr. (C. L.).—In pursuance of sub-section (2) of section 1 of the Indian Companies (Amendment) Act, 1936 (XXII of 1936), the Governor General in Council is pleased to appoint the 15th January 1937, as the date on which the said Act shall come into force.

H. DOW,

Offg. Secy. to the Govt. of India.

The 22nd December 1936.

No. 5724 Com.—The following notification, issued by the Government of India in the Department of Finance (Central Revenues), is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CENTRAL EXCISES.

New Delhi, the 21st November 1936.

No. 12.—In exercise of the powers conferred by sections 17 and 18 of the Matches (Excise Duty) Act, 1934 (XVI of 1934), the Governor General in Council is pleased to direct that the following further amendments shall be made in the Matches (Excise Duty) Order, 1934, namely:—

1. To clause 2 of the said Order, the following sub-clause shall be added, namely:—

“(v) ‘India’ in clauses 23A and 39 means India as defined in the General Clauses Act, 1897, but in clauses 9 and 13 and for the purposes of any notification issued under clause 14, includes also all foreign possessions on the Continent of India not protected by a customs cordon.”

2. In Form A of the Forms appended to the said Order, after the table headed

“Matches Manufacture Account” the following note shall be added, namely:—

“NOTE.—The word ‘India’ has the meaning assigned to it in clauses 9 and 13 of the Matches (Excise Duty) Order, 1934.”

3. In Form B of the Forms appended to the said Order, after the table relating to Monthly Return, the following note shall be added, namely:—

“NOTE.—The word ‘India’ has the meaning assigned to it in clauses 9 and 13 of the Matches (Excise Duty) Order, 1934.”

W. W. NIND,

Joint Secy. to the Govt. of India.

The 22nd December 1936.

No. 5726-Com.—The following notification issued by the Government of India in the Department of Finance (Central Revenues) is republished for general information.

By order of the Governor,

C. G. NAIR,

Secretary to Government.

CENTRAL EXCISES.

New Delhi, the 21st November 1936.

No. 11.—In exercise of the powers conferred by sections 10 and 11 of the Sugar (Excise Duty) Act, 1934 (XIV of 1934), the Governor General in Council is pleased to direct that the following further amendment shall be made in the Sugar (Excise Duty) Order, 1934, namely:—

To clause 2 of the said Order the following sub-clause shall be added, namely:—

“(v) ‘India’ means the territories included in India as defined in the General Clauses Act, 1897, together with all foreign possessions on the Continent of India not protected by a customs cordon”.

W. W. NIND,

Joint Secy. to the Govt. of India.